

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 325**  
**CP-36(ND)/2024**

**IN THE MATTER OF:**

Mr. Narender Kumar Bhasin & Ors. .... Petitioner/Applicant  
Vs.  
Golden Rolls Pvt. Ltd. & Ors. .... Respondent

**Order under Section 241-242**

**Order delivered on 29.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. P.V. Kapur, Sr. Adv., Mr. Saurabh Kaila, Mr. Sidhant Kapur, Mrs. Kaveri Kapur, Mr. Shiv Raj Syal, Mr. Dhananjay Sahai, Adv.  
For the Respondent : Ms. Heena George, Adv. For R-4 to 6, Ms. Purti Gupta, Adv. For R-2 & 3.

**ORDER**

Ld. Counsel appears for the Applicant. Ld. Counsel appears for the Respondent No. 2 & 3 as well as 4,5 and 6.

Issue notice to the Respondent.

Ld. Counsel for the Respondent accepts notice on behalf of Respondent and seeks time to file reply affidavit. Two weeks' time granted to file reply affidavit and one-week time to file Rejoinder Affidavit.

List the matter for arguments **on 08.07.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay